

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5478/2024

[Arising out of impugned final judgment and order dated 02-04-2024 in CRA No. 826/2024 passed by the High Court of Judicature at Allahabad]

MAMTA SAGAR

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(IA No. 94237/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA No. 94238/2024 - EXEMPTION FROM FILING O.T.)

Date : 18-12-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) Mrs. Anjana Prakash, Sr. Adv.
Mr. Bhuwan Raj, AOR

For Respondent(s) Mr. Yasharth Kant, AOR
Ms. Sonal Kushwah, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Heard learned counsels for the parties.
2. Leave granted.
3. Interim order dated 26.04.2024, to continue till the pendency of the appeal.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)